IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FOURTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 11852 OF 2025

Between:

M/s. Page 3 Enterprises, 11-160/38, B25, BJ Ram Nagar, Malkajgiri, Medchal- Malkajgiri District, Telangana- 500054

Represented By its Proprietor, Mr. Mohd Zafar Quresh, S/o. Late Md Zahoor, R/o. 1-4-554/18/B, Gulshan Nagar, Musheerabad, Telangana- 500 020

...PETITIONER

AND

1. The Deputy State Tax Officer, Malkajgiri 1 Circle, Malkajgiri Division, 5th Floor, C.T. Complex, Nampally, Hyderabad- 500 001
2. The Commissioner of State Tax,, C.T. Complex, Opposite Gandhi Bhavan, M.J. Road, Hyderabad, Telangana - 500 001
3. State of Telangana, Represented by its Principal Secretary to Government, Revenue Department (Commercial Tax), Secretariat Complex, Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to For the above reasons it is humbly prayed that the Hon'ble High Court may be pleased to issue a Writ, Order, or direction more particularly one in the nature of a Writ of Mandamus, declaring the impugned order in Form REG 19 ref. no ZA360425056073P date 21.04.2025 and notice in Form GST REG 17 ref no ZA360325031255U dated 11.03.2025 both issued by Respondent No. I as being void, arbitrary, illegal, without authority of law and without jurisdiction, violative of the Principles of Natural Justice apart from being violative of Articles 14. 19(1)(g),

21 and 265 of the Constitution of India, and to consequently set aside the same by restoring the GST registration of the Petitioner.

(Prayer is Amended as per Court Order dt 25-04-2025, Vide IA. No.2 of 2025, in W.P.No.11852 of 2025)

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Operation of impugned notice in Form GST REG 17 ref no ZA360325031255U dated 11.03.2025 in the interest of Justice and equity as otherwise, the Petitioner will be put to irreparable loss and hardship.

Counsel for the Petitioner: SRI MOHD. SHABAZ REPRESENTING SRI SYED MOINUDDIN

Counsel for the Respondents: SRI K. SAI AKARSH, AGP REPRESENTING SRI SWAROOP OORILLA, LEARNED SPECIAL GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.11852 of 2025

ORDER:

Learned counsel Sri Mohd. Shabaz, representing learned counsel Sri Syed Moinuddin, appears for the petitioner.

Sri K.Sai Akarsh, learned Assistant Government Pleader, representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appears for the respondents.

2. The writ petition has been filed seeking the following relief:

> "For the above reasons it is humbly prayed that the Hon'ble High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of a Writ of Mandamus, declaring the impugned order in Form REG 19 ref.no.ZA360425056073P dated 21.04.2025 and notice in Form GST REG 17 ref.no.ZA360325031255U dated 11.03.2025 both issued by Respondent No.1 as being void, arbitrary, illegal, without authority of law and without jurisdiction, violative of the Principles of Natural Justice apart from being violative of Articles 14, 19(1)(g), 21 and 265 of the Constitution of India, and to consequently set

aside the same by restoring the GST registration of the Petitioner and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission to withdraw the writ petition with liberty to the petitioner to file a fresh writ petition.

4. Learned counsel for the other side reports no objection.

5. Accordingly, the writ petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Syed Moinuddin, Advocate [OPUC]
2. Two CC to The Special GP for State Tax, High Court for the State of Telangana, at Hyderabad[OUT]
3. Two CD Copies

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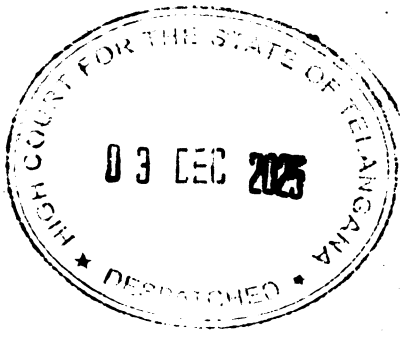
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HIGH COURT

DATED:04/11/2025

ORDER

WP.No.11852 of 2025



DISMISSING THE WRIT PETITION AS WTHDRAWN WITHOUT COSTS

(6) PA
14/11/25